

FIR No.02111/2019
u/s 411 IPC
PS Punjabi Bagh
S/V Ankit

27.07.2020

Application received from Ld. Duty MM.

Present : Ld. APP for the State.

Sh. Manish Kumar, Ld. Counsel for the accused / applicant connected through electronic mode.

Vide this order I will dispose off the bail application moved on behalf of accused Ankit. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is submitted that the accused is in JC since 10.04.2020. It is also submitted that alleged recovery has already been effected and charge sheet has already been filed and accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and ready to abide by the terms of the bail.

Heard. Perused.

Considering the submissions made and the fact that recovery has already been effected and charge sheet has already been filed, accused is no more required for any custodial interrogation, accordingly, accused Ankit is granted bail on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, Copy of this order be sent to Ld. Counsel through whatsapp.

(Manu Vedwan)
Duty MM /West// Delhi
27.07.2020